



#34-39

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

34.

+ ITA 724/2010

LACHMAN DASS BHATIA Appellant
 Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER
 OF INCOME TAX Respondent
 Through Mr. Deepak Chopra, Advocate

AND

35.

+ ITA 725/2010

LACHMAN DASS BHATIA Appellant
 Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER
 OF INCOME TAX Respondent
 Through Mr. Deepak Chopra, Advocate

AND

36.

+ ITA 726/2010

LACHMAN DASS BHATIA Appellant
 Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER
 OF INCOME TAX Respondent
 Through Mr. Deepak Chopra, Advocate



AND

37.

+ ITA 727/2010

LACHMAN DASS BHATIA Appellant
 Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER
 OF INCOME TAX Respondent
 * Through Mr. Deepak Chopra, Advocate

AND

38.

+ ITA 728/2010

LACHMAN DASS BHATIA Appellant
 Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER
 OF INCOME TAX Respondent
 * Through Mr. Deepak Chopra, Advocate

AND

39.

+ ITA 729/2010

LACHMAN DASS BHATIA Appellant
 * Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER
 OF INCOME TAX Respondent
 Through Mr. Deepak Chopra, Advocate



CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MANMOHAN

% **ORDER**
 16.09.2010

Heard Mr. R.M. Mehta, learned counsel for appellants and Mr. Deepak Chopra, learned counsel for Revenue.

Mr. Mehta seeks permission to withdraw the appeals to file writ petitions. Mr. Chopra has no objection to the same.

In view of aforesaid, the present appeals are permitted to be withdrawn.

Prin
CHIEF JUSTICE
Manmohan
MANMOHAN, J

SEPTEMBER 16, 2010
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